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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**





**IA 39 of 2018 in C.P. (I.B) No. 84/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2018**

Name of the Company: Anil Kohli RP.  
V/s.  
Edelweiss Asset Reconstruction Co. Ltd & Anr.

Section of the Companies Act: Section 30 r/w 31 of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LALIT M PATEL	ADVOCATE	AXIS BANK	
2.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR.ADV ADV.	For .RP	
3	Bajju Bhogal	Advocate	Financial Creditor	
4	Ashish Shah	PCS	Resol. Applicant	

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicant/ RP. Learned PCS Mr. Ashish Shah present for Resolution

Applicant. Learned Advocate Mr. Lalit Patel present for Axis Bank. Learned Advocate Mr. Baiju Bhagat present for Financial Creditor in IA 39/2018.

Further affidavit is filed by Axis Bank Ltd.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondents.

Order reserved.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 8th day of March, 2018.



**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**